

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:7534
ANSWERED ON:22.05.2012
NATIONAL SPORTS DEVELOPMENT FUND
Jindal Shri Naveen

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the composition and the objectives of the National Sports Development Fund (NSDF) alongwith the details of grants received from the Government and other sources during each of the last three years and the current year, separately;
- (b) the details of the criteria laid down for sanctioning of funds under the scheme;
- (c) the details of sportspersons assisted, the funds sanctioned and released under the NSDF scheme during the said period, sports discipline-wise;
- (d) the steps taken to create awareness amongst the sportspersons across the country about the availability of Government assistance through NSDF; and
- (e) the steps taken by the Government to generate more resources for NSDF?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

- (a) The National Sports Development Fund (NSDF) was established vide Government of India Notification No. S.O. 973 (E) dated 12th November, 1998 under Charitable Endowments Act, 1860. The details of grants received from the Government and other sources during the last three years and the current year till are detailed as per Annexure I.
- (b) There is no specific criteria for sanctioning of funds under NSDF. Proposals received from sportspersons and institutes/organizations seeking financial assistance are cleared by the Executive Committee based on merit provided they fall within the ambit of the objectives of the Fund.
- (c) The details of sportspersons assisted under the NSDF during the last three years and the current year are detailed as per Annexure.II
- (d) The NSDF Scheme is uploaded on the website of Ministry for public information. The Sports Federations are aware of the features of the scheme and applications/proposals are mostly received through the Federations.
- (e) The efforts are made on regular basis by the Ministry to mobilize funds from corporate sector and others through business associations such as Federation of Indian Chamber of Commerce & Industry (FICCI), Confederation of Indian Industries (CII), Associated Chamber of Commerce & Industry in India (ASSOCHAM) etc. To attract more funds, contributions to NSDF have been made eligible for 100% tax exemption under sub-section 2 (iii) hg of clause (a) of Section 80G of the Income Tax Act.